

**\*THE HYDERABAD GENERAL SALES TAX  
( AMENDMENT ) ACT, 1953.**

No. X OF 1953.

*An Act further to amend the Hyderabad General  
Sales Tax Act, 1950.*

Whereas it is expedient further to amend the Hyderabad General Sales Tax Act, 1950 (Hyderabad Act XIV of 1950) for the purposes hereinafter appearing ;

It is hereby enacted as follows:—

1. (1) This Act may be called the Hyderabad General Sales Tax (Amendment) Act, 1953. Short title and commencement.

(2) It shall come into force from the date of its publication in the Jarida.

2 to 10. . . . . [ Amendments carried out in the Principal Act ]

11. In sections 4, 8, 10 and 12 of the said Act and notwithstanding anything contained in the Hyderabad Currency Demonetization (Consequential and Miscellaneous Provisions) Act, 1953 references to the amounts of turnover shall be deemed to be references to the same amounts in I.G. Currency. General amendment in certain sections, Hyderabad Act, XIV of 1950.

